MR. CHAIRMAN : Yes, Mr. Minister, please complete the answer.

, SHR1 M. K. MOHTA : Sir, on a point of order.

MR. CHAIRMAN : No, Mr. Mohta, there should be a limit to this.

SHRI M. K. MOHTA : Sir, I have a right to raise a point of order.

MR. CHAIRMAN : No, no, these are no points of order.] am not allowing anybody.

SHRI M. K. MOHTA ; Kindly listen to me and then say whether I have a point of order or not. I would like to have your ruling on this point whether Members have a right to ask questions about the conduct of officers of public sector Minister undertakings on the floor of the House. I REHABILITATION/ *# 317 प्रनर्वास guidance.

MR. CHAIRMAN : Now, Mr. Minister.

SHRI M. K. MOHTA : Sir, what about your ruling?

MR. CHAIRMAN : I cannot give a ruling on such a bald question whether you can put questions about an officer in the public sector. Now, please sit down. Mr. Minister.

MOHAN KUMARA-SHRI S MANGALAM : I am not quite sure, Mr. Chairman, which is the question now that I am supposed to answer because many questions.

MR. CHAIRMAN : Mr. Krishan Kant's question.

MOHAN SHRI S Mr. Chandy being here for three months would bear continuing discussions and seeking a Congress ticket is concerned, to deliberations. my knowledge it is not a corre-t statement. So far as the question or the number of days that he has spent in India and the number of days that he has spent outside India is concerned, I am afraid the facts are not available with me. I will collect the information and lav it on the Table of the House, if the House so wishes. So far as the question of the general conduct o^{f} the Chairman in his capacity as Chairman is concerned, I have already stated that the Government is satisfied

that he has carried on his work well. If the hon. Members want to have a discussion on that subject, I am certainly not averse to discussing it in any manner. It is for the House, according to the rules. to take up such a matter for discussion. That covers the points raised by my hon. friend.

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO **OUESTIONS**

^''PROPOSAL REGARDING V PORTION OF WAGES BEING RELATED TO PRO-DUCTTVI I Y

'242. DR. BHAI MAHAVIR :

SHRI S. C. ANGRE : Will the of LABOUR AND want your ruling on this for future »^ be pleased to state the progress so far made by Government in their discussion of proposal of "relating ! some portion of wages directly to productivity" with managements and trade unions regarding which the Prime Minister had referred at the recent session of the F.I.C.C.1. ?

("HE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION/ श्रम और पुनर्वास (SHRI BAL-: उपमंत्री मंत्रालय म GOVIND VERMA) : The Prime Minister had informed the F.I.C.C.I.'s session that Government had promised to hold discussions with leaders of Trade Unions and Managements to see how best productivity could be increased. The matter was accordingly discussed at the Labour Minister's meetings with representatives of Trade KUMARA- Unions and 'Employers organisations in MANGALAM : So far as the question of May last. The issues involved are such as

POLICE TEARGAS AND LATHI CHARGE ON I WORKERS OF HEAVY ENGINEERING CORPORATION

413. SHRI CHTTTA BASU : Will the Minister of STEEL AND

be

MINES/ इस्पात और ৰান मंत्री

pleased to state :

(a) whether it is a fa^t that police resorted to teargas and lathi charge on t Transferred from the 3rd June. 1971